

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 621**  
**CP-32/241-242/ND/2023**  
**IA/172/2023**

**IN THE MATTER OF:**

**Mr. Somnath Shailendra Kumar**

**...APPLICANT**

**Vs.**

**M/s. Swagatam Tours Pvt. Ltd. and Ors.**

**...RESPONDENT**

**Section**

**U/s 241-242**

**Order delivered on 11.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**

:Adv. Ashim Sood, Adv. Waseem Pangarkhar, Adv. Swapnil Srivastava, Adv. Mahesh Ahire, Adv. Jayesh Srivastava, Adv. Ankur Singhal.

**For the Respondent**

:Adv Gaurav Mitra, Adv Prakhar Srivastava, Adv Lavanya

**ORDER**

**IA/172/2023**

This is an application filed under Section 241-242 by the Petitioner (who is director and shareholder) seeking directions for inspection as available under the Companies Act, 2013.

Heard the Ld. Counsel on behalf of the Applicant and Ld. Counsel on behalf of the non-Applicant/Respondent. Ld. Counsel on behalf of the non-Applicant submitted that if a request is made by the Applicant in terms of provisions contained in the Companies Act, 2013 and the rules made thereunder, they will allow the inspection of documents which are permissible for inspection in terms of provisions contained in the Companies Act, 2013

and the rules. In view of the submission made by the Ld. Counsel on behalf of the non-Applicant/Respondent, this application is **disposed off** and the Applicant may approach the non-Applicant for inspection in terms of provisions contained in the Companies Act, 2013 and the rules made thereunder. Non-Applicant shall have not any objection for inspection. With these observations present IA is **disposed off**. List the main matter on **19.09.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**